

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 1198 of 2020**

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Chandrashekhar Singh ... .. **Petitioner**  
**Versus**  
1. The State of Jharkhand  
2. Soni Singh ... .. **Opposite Parties**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Ranjan Kumar, Advocate  
For the State : Mrs. Vandana Bharti, Spl. P.P.  
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03/24.06.2020 Heard Mr. Ranjan Kumar, learned counsel for the petitioner and Mrs. Vandana Bharti, learned Spl. P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with C.P. Case No. 1520 of 2014.

It appears that the earlier prayer for anticipatory bail of the petitioner was withdrawn in A.B.A. No. 126 of 2017. The marriage of the complainant was solemnized with the petitioner on 09.02.1996. It has been alleged that there was a demand of Rs. 5,00,000/- in order to purchase a Bolero vehicle and on non-fulfillment of which she was subjected to torture.

The petitioner also appears to have filed a suit for restitution of conjugal rights being T.M.S. No. 273/2014. The demand of Rs. 5,00,000/- appears to have started from 1996 till 2014 when the case was lodged and such consistent demand for almost eighteen years itself create a doubt over the case of the complainant. Even otherwise the allegations levelled are general and omnibus in nature.

In such circumstances, therefore, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned trial court within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned

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Judicial Magistrate 1<sup>st</sup> Class, Dhanbad in connection with C.P. Case No. 1520 of 2014, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

**(R. Mukhopadhyay, J.)**

Alok/-